

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 1999/2019**

New Delhi this the 11<sup>th</sup> day of July, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Ex. ASI Hanuman Singh No. 4300/D,  
Aged 69 years, Group 'C',  
S/o Late Sh. Naurang Ram,  
R/o Vill & PO: Mandasi,  
(Mukundi Garh) Distt. Jhunjhunu,  
Rajasthan - Applicant

(By Advocate: Shri U. Srivastava with Ms. Neelima Rathore)

**VERSUS**

1. Govt. of NCT Delhi through  
The Chief Secretary,
2. The Commissioner of Police,  
PHQ, IP Estate (ITO), New Delhi
3. The Joint Commissioner of Police,  
Rashtrapati Bhawan, New Delhi
4. The Dy. Commissioner of Police,  
Rashtrapati Bhawan, New Delhi - Respondents

**ORDER** (Oral)

The applicant has filed this Original Application (OA),  
seeking the following reliefs:-

- “(a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter in the interest of justice.
- (b) Directing the respondents to consider and finalize the case of the applicant for extending

the benefits of compassionate allowances under rule 41 of CCS (Pension) Rules, 1972, keeping in view the satisfactory service of 38 years 03 months & 17 days of the applicant at the time of dismissal, within some stipulated period which is pending in the shape of appeal/representation dt. 20.12.18 with all other consequential benefits.

- (c) Any other fit and proper relief may also be granted to the applicant.”

2. Basically, it is the case of the applicant that there is provision for sanction of compassionate allowances to people who are dismissed from service and in view of the said provision, at Annexure A/3, a representation dated 20.12.2018 was preferred to the respondent no.2 – Commissioner of Police and despite that no orders have been passed in this regard.

3. Without going into the merits of the case, the respondent no.2 is directed to pass a reasoned and speaking order on the representation dated 20.12.2018 referred to at Annexure A/3, within a period of 90 days of receipt of a copy of this order.

4. With the above direction, the OA stands disposed of at the admission stage itself.

**(Nita Chowdhury)**  
**Member (A)**

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